NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 08/(MAH)/2012

CA No. 84/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES:

M/s. ELS Developers Pvt. Ltd.

V/s.

M/s. Emgee Housing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rahul Moghe	Advocate on record	Jun.
2.	Rahul Cheturi 1/3. Javan Chan	for the Petitioner Advocate Andrew	r

Order

CA No.84/2016 in CP No. 08/397-398/CLB/MB/MAH/2012

Since the Respondent side filed set-side Application and reply to the main petition for seeking setting aside order dated 6-10-2016, this Bench hereby allowed the set aside application (CA 152/2016) by imposing costs of Rs. 10,000/- payable to NCLT within 15 days

The petitioner is hereby directed to file rejoinder to the main petition within 15 days hereof.

List this matter for final hearing on 12.1.2017.

sd/-

B.S.V.PRAKASHKUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)